हैं ग्रौर काबिल हैं, कोई न कोई रास्ता निकालेंगे ताकि हज़ारों ग्रादमी हज की ग्रदायगी से रह न जाएं । इस तरीके से उनको गम ग्रौर मुक्तिल का सामना २ करना पड़े । इन ग्रत्फाज के साथ, मैं इस स्पेशल मेंशन के साथ एस्सोसिएट करता हं ।

श्री संघ प्रिय गोंतम (उत्तर प्रदेश) मैं भी ग्रपने ग्राप को इस स्पेशल मेशन से संबद्ध करते हुए यह कहना चाहता हूं ¹कि उत्तर प्रदेश की सरकार ने यह तजवीज भारत सरकार द्वारा कमेंट मांगने पर की है।

अधिमतौं सत्या बहिन (उत्तर प्रदेश) : मैं भी इस स्पेशल मेजन से अपने आप को संबद्ध करती हूं।

SHRI T. A. MOHAMMED SAQHY (Tamil Nadu): I associate myself with the special mention made by Shri Mohammed Afzal. The ship should be made available to the Haj piligrims immediately.

श्री चत्ररानन मिश्र मंत्री महोदय, बैठे बैठे कह रहे हैं, जरा उठ कर के कह दीजिये तो ग्रच्छी बात होगी ।

उपसमाध्यक्ष (श्री गंतर दयोल सिंह): ऐसा है मिश्रा जी, स्पेशल मेंशन के बाद मंत्री महोदय इंटरवीन करें या नहीं करें, इस संबंध में सदन में काफी बहस हो चुकी है। मैं ग्रपने ग्रोर से नहीं कह रहा हूं लेकिन यह कई बार बातें उठी हैं ऐसा हुग्रा है। ग्रगर इस संबंध में कुछ कहना चाहें तो रोक्ंगा नहीं। मैं ग्रपनी ग्रोर से कुछ नहीं कह रहा हूं।

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYT-LER): Sir, since this is a serious matter, we are equally concerned. We are working towards some kind of a solution because it is not concerned with one community but it concerns the whole of India and we are all part of it. of Public Liability 378 Insurance (Amdt.) Ordinance & Bill, 1992

STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF PUBLIC LIABILITY INSURANCE (AMEND-MENT) ORDINANCE, 1992 AND

THE PUBLIC LIABILITY INSURAN-CE (AMENDMENT) BILL, 1992

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Now, we are taking up the Public Liability Insurance (Amendment) Bill, 1992 and the statutory resolution thereon by Shri Chaturanan Mishra.

SHRI CHATURANAN MISHRA (Bihar): Sir, I move:

That this House disapproves of the Public Liability Insurance (Amendment) Ordinance, 1992 (No. 6 of 1992), promulgated by the President on the 31st January, 1992.

उपसभाध्यक्ष महोदय, यह थोड़ा सा ग्राश्चर्य लग सकता है कि कम्युनिस्ट हो करके इस बिल का हम क्यों विरोध करते हैं जबकि हम ही लोग इसके पक्ष में रहे हैं । इसका कारण यह है कि हम ग्रापके ग्राडिनेंस के सेक्शन 2(ए) की तरफ जिसमें एक्सीडेंट को डिफाइन किया गया है कि तरफ ध्यान ग्रार्कीषत करमा चाहते हैं ।

'(a) "accident" means an accident involving a fortuitous or sudden or unintended · occurrence while handling any hazardous substance resulting in continuous or intermittent or repeated exposure to death of, or injury to, any person or damage to any property but does not include an accident by reason only of war or radio-acti vity;'

यहीं से हमारा मतभेद शुरू होता है। प्रोपर्टी शब्द की कहीं डेफिनिशन नहीं दी गई है कि प्रोपर्टी क्या है। ग्राडिनेरिली प्रोपर्टी को हम जिस ढ़ंग से लेते हैं उसमें पानी, हवा या दूसरी जो पर्यावरण की चीजें हैं वह प्रोपर्टी में नहीं ग्राती हैं। हम लोगों का सब का मनुभव है जो भोपाल गैस कांड के बाद बहुत क्लीयांरली यापके सामने ग्राया । जद इस तरह दुर्घटना घटती है तो उस इलाके की पूरी हवा तथा दूसरी इनवायनंमेंट की चीजों की भारी क्षति होती है । क्षति के मुग्रावजे का इसमें कोई प्रावधान नहीं है । इसएि मैं मंत्री महोदय से यनुरोध करूंगा कि उस डिफिनिशिन को स्पष्ट कर दें जिसमें ह्वा, पानी या दूसरी इन्वायरमेंटल चीज ग्रा जाए । तब यह विल लायें तो यह कहीं ज्यादा ग्रच्छा होगा ।

दूसरा, मेरा अनुभव यह भी है भोपाल गैस कांड के बाद कि जो बच्चे भ्रमी जन्मे नहीं हैं, गर्भ में भी नहीं हैं, े भी कुप्रभावित होते हैं । ये आने वाली संतान को भी कुप्रभावित करते हैं । म्रतः इसको भी डिफिनेशन में दीजिए । एक अनुभव तो इस राष्ट्र को हो चुका है जो ग्रात्यंत भयानक अनुभव था । इसलिए सिर्फ प्रापर्टी से काम नहीं चलेगा । इसको भी आपको इन्क्लूड करना चाहिए ताकि इसके प्रंदर हम यह ला सकें ।

दूसरा कारण जिसके चलते हमने इसका विरोध किया है वह यह है कि प्रापर्टी में लोग जो जानवर पालते हैं वह है या नहीं है । क्योंकि डिक्शनरी में इसके बारे में स्पष्ट बात नहीं है । जब हम लॉ बना रहे हैं तो स्पष्ट हो जाना जरूर है क्योंकि लोग गाय, भैंस, सुग्रर, भेड़, वकरियां मुर्गियाँ प्रादि पालते हैं । प्रगर ये इंकलूड हैं तो इनको स्पष्ट कर दीजिए कि ये इंक्लूडेड हैं तब तो स्पष्ट बात हो जाएगी वरना ग्रगर ये इसमें कवर नहीं होते हैं तो उनको इनकी कार्गित नहीं होगी ।

दूसरा बिंदू जिसके कारण में विरोध करता हूं वह यह है कि सुप्रीम कोर्ट में एक रूजिंग हुई थी । दिल्ली स्थित जो श्रीराम फर्टिलाइजर में एक्सीडेंट हुआ था श्रीलियम गैस लीक आउट में तो उसमें सुप्रीम कोर्ट ने कहा था कि जो कम्पनी है उसकी एक्साल्यूट लाएबिलिटी होगी कि बह पूरा कम्पेनसेशन दे । इसमें आप इंक्सोरेंस के जरिये इस काम को कर रहे है । इसमें उस कम्पनी के बारे में पूरी,

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एक्साल्यूट लाएबिलिटों नहीं होती है। सुप्रीम कोर्टन भी जो बात कही थी उसकी भी इसमें पूनि नहीं हो रही है। इसलिए यह जरूरी है कि इसको स्पष्ट किया जाए ग्रौर मंत्री महोदय को इसको करना चाहिए।

दूसरा यह है कि छोटी भी कम्पनियां हैं और बड़ी भी कम्पनियां हैं । इसलिए मुग्रावजेकी रकम एक तो बहुत कम है जिसकी मैं बाद में चर्चा करूंगा लेकिन कोई मल्टीनेशनल कम्पनो भी है, मान लीजिए कि युनियन कारबाइड तो 25 हजार रुपए देकर छूट जाए जो मैक्सीमम है तो यह उचित नहीं है । यह तो कोई छोटी नम्पनी भी दे सकती है इसलिए कम्पेनसेशन का श्रमाउंट जो है सबके लिए बराबर तो रखते हैं यह उचित नहीं है । कुछ एक्सीडेंट ऐसे हो सकते हैं जो बहुत बड़े इलाके को प्रभावित कर सकते हैं ग्रौर कुछ ऐसे जो कुछ ही सीमित जगह में कर सकते हैं । इसलिए इसको ग्रापको बढ़ाना चाहिए मैं ग्राखिरी विषय यह कहना चाहूंगा कि जो एक्ट पहले बना था उसके ग्रैंडयुल के मुताबिक जो डेथ होने पर ज्यादा से ज्यादा 25 हजार रुपये के हर्जाने का प्रावधान किया गया है यह 25 हजार रुपये की रकम मरने पर देना बहुत ही कम हैं बकि हमको लगता है कि घःव पर नमक छिडकने जैसा है । ग्राजकल तो यह हो रहा है कि ग्रगर हिंदू मुस्लिम रायट में कोई मर जाता है तो हम लोग एक लाख **ख्पया देते है या** रेलवे वाले भी एक लाख देने लगे हैं । ग्रन्य प्रतिष्ठान में भी एक लाख रुपये का हर्जाना देते हैं। इसलिए ग्राप इनको कैसे 25 हजार देते हैं इस तरह की घटना होने पर । यह एक ग्रत्यंत ही लज्जाजनक बात है । वर्कमेन कम्पेनसेशन एक्ट मजदूर का जो है उसमें भी इसे ज्यादा का प्रावधान होता है । इसक्तिए हमको समझ में नहीं ग्राता है कि इतनी कम रकम ग्राप क्यो रखते हैं।

जहांतक इंजरी की बात है । यात लोगों के लिए मात्र एक इजार रूपये यक प्रावधान है । यह तो हास्यास्पद है । मत कुछ देना चाहते हैं तो मत दीजिए । सभी कम्पनियों को फी कर दीजिए लेकिन घायल हो जाए इस तरह से बिना कैटेराइज्ड किये कुए किस तरह से घायल को देंगे । किसी के नख में कुछ हो हो जाये एक हजार रुपये दे दीजिए हमको कुछ नहीं कहना है । लेकिन ग्रापने डिफाइन भी नहीं किया है कि किस स्टेज के भायल के लिए कितनी रकम देंगे । इन्हीं बिदु ग्रों के कारण मैंने यह पेश किया है कि इन ग्राध्यादेश को यह सदन नामंजूर कर दे । धन्यवाद ।

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): Sir, 1 move:

That the Bill to amend the Public Liability Insurance Act, 1991, as passed by Lok Sabha, be taken into consideration.

As the Members are aware the Public Liability Insurance Act, 1991, was enacted with the object of providing immediate relief to the victims other than workmen of the factory in respect of accidents that might occur while handling hazardous substances. The Act provides for the owner who has control over handling hazardous substances to pay specified amounts to the victims as interim relief by taking insurance policy for purpose. The interim this relief would be based on no-fault-liability which means that the claimant for relief shall not be required to plead and establish that the disaster, injury or damage in respect to which the claim has been made was due to any wrongful act, neglect or default of any person. The Act relieves the victims of approaching the courts and involving themselves in legislation to obtain relief.

As per the provisions of the Act, the units handling hazardous substances have to take insurance policies

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by 31st March, 1992. However, the Act could not be implemented on account of the General Insurance Corporation expressing difficulty in giving insurance policies for unlimited liability cover as provided in the Act. Moreover, they wanted that the insurance should only cover chemical accidents and not any incident occurring in a factory as a result of which some persons suffer physical harm. It was suggested that there should be a monetary limit on the policy so that the insurance policy is within the acceptable norms of commercial and financial prudence in respect of limits and financial cover. Inter-Departmental consultation were held to overcome this problem. It was the consensus that the liability of the insurance companies should be limited to facilitate the issuing of the insurance policies to the hazardous units. This was possible only by an amendment of the Act. Therefore, we have proposed to amend the Public Liability Insurance Act, 1991.

The most important feature of the amendment is limiting the liability of the insurance companies and creating an Environmental Relief Fund to meet the residual liability for the relief of the victims at the time of an proposed that the accident. It is owner shall take insurance policy which shall not be less than the paidup capital of the company handling Fifty hazardous substances. Rs. crores has been prescribed as the maixmum limit.

Sir, in order to expedite payment of relief to the victims, a time-frame for depositing the amount by the insurance companies is proposed to be fixed by the proposed amendment. This period has been limited to 30 days for the money to be deposited with the Collector of the district where accident takes place, by the insurance company. The Collector will ensure that the insurance company's maximum liability does not exceed the limit prescribed in the insurance policy,

[Shri Kamal Nath]

Sir, we heve visualised an eventuality when the claim amount is more than the insurance cover. For this purpose, I am proposing to create an Environmental Relief Fund which shall be administered by my Ministry. Every owner holding a policy shall credit a sum not exceeding the amount of its premium to this fund. This amount would be paid to the insurance company along with the insurance premium and the insurance company in turn will deposit it in the Fund. However, this would he only an immediate relief measure. The ultimate liability for meeting the total compensation shall be with the owner.

Another eventuality, which we have visualised, is the removal of transfer of property by the owner with a view to evading payment by him. We have proposed to restrict such a pre-emptive action by the firm.

Some changes in the definitions have also been proposed to make them more explicit. "Occurrences" or "incidents" have now been excluded from the purview of accidents" which is defined as any sudden, unintentional occurrence. It was felt that the partners of any firm, members of an association and all or any of the directors, managers, secretaries or other officials, of the company responsible for handling hazardous chemicals should be treated as owner. The same is proposed in these amendments.

Sir, to make the implementation of the amendment effective, we have framed rules in respect of the same and have framed a draft outline of a scheme for the Environmental Relief Fund which would be notified shortly after consultation with all concerned.

As the House is aware, the Lok Sabha passed the Bill on 11th March, 1992. It is now placed before the Members of this august House for their valued opinion and support for this measure. With these words, Sir, I move the motion.

The questions were proposed.

SHRI SUNIL BASU RAY (West Bengal); Sir, I rise to oppose this Bill and support the Resolution moved by Shri Chaturanan Mishra. I oppose this Bill because it does not give any relief to the victims of hazardous substances, for it excludes out of the purview of the Act those who may be victims of radio-activity. For example. Cathoderays affect the health of the persons who are exposed to it, especially of the pregnant women at work. The trade unions of advanced countries are opposed to such dangerous practices. Why should we not do so? It excludes, by implication, the transporters of hazardous substances, by rail, by road or physically. Sir, it often happens that by road transport toxic chemicals are transported and they leak; as a result, the villagers, the people who live by the roadside, suffer. There is no arrangement for taking action against them. It limits the upper limit of the amount payable to Rs. 750 crores only. Therefore, the per capita compensation would be very little.

Instead of setting up one consolidated fund, it has split it into two. The "insurer", the GIC, may fail to deposit the additional premium to be transferred to the Relief Fund. It is strange that the General Insurance Company which is a Government company has obstructed the operation of the Bill in the past and the present Bill also does not take any steps to overcome that obstruction because the GIC has something in its hands because it may or may not do that. Even if the collectors apply the land revenue clause to collect those dues, it will take much more time. So the payment of compensation to the injured persons should be assured irrespective of the fact whether the GIC pays or not.

The question of temporary injuction is another clause to which our Minister should pay more attention.

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This injunction which is a civil procedure will take much more time to be settled. Unless this injunction problem is settled, there will be no avenue to get that money. There should be a ban in the Act ifself that such transfers cannot be allowed becuse we know with the advent of liberalisation, with the incoming foreign capital and the obsolete technologies that, are coming in, it may be that they will take to surreptitious ways to evade. So we should ensure that they could not do 🙇.

There are more than 8,000 units operating at different places. Thousands of children and women who work there have no protection. Unorganised workers are not covered by this Bill. They should also he covered. The Bill is intended to protect the interests of the monopolists and multi-nationals. Obsolete foreign etchnologies which ar_e very dangerous and hazardous are being dumped into India and other developing countries. These interests stand to gain from this Bill. It further helps the G. I. C. (General Insurance Company). According to the Chairman of the G. I. C. by 31st March 1992 there will be 1.5 lakhs insurance policy-holders and an annual yeild of Rs. 125 crores will be available to the G.I.C. So G.I.Cs income will increase and G.I.C. will be benefited by this. Does it mean that the Relief Fund will have another uivalent amount? How will this huge amount be administered? The limitation is actually in favour of G.I.C.

THE VICE-CHAIRMAN [SHRI M. A. BABY] (in the Chair).

Now, I am concluding by asking one or two questions of the Minister who, I think, in his reply, will give attention to these questions. Who will be the determining authority of the hazardous effects? Will the Fund set up appropriate, competent medical authorities to help the victims without any trouble or further hazard? Are the treatment, subsistence and rehabilitation included? Who will be the members of the authority or committee? There must be full representation of the workers, the affected.

श्वी सुरेन्द्रजोत सिंह अहलुवालिया (बिहार): उपसभाध्यक्ष महोदय, में लोक दायित्व बीमा संशोधन विधेयक, 1992 का समर्थन करने खड़ा हया हूं।

🐉 उपसभाध्यक्ष महोदय, ऐसे एक विधेयक की जरूरत खासकर हमें तब पड़ी जब हमारे सामने युनियन कार्बाइड की भोपाल यनिट में गैस का रिसाव हमा और उसके कारण द्वलाखों लोग प्रभावित हए उसके साथ-साथ हमारी दिल्ली में, दिल्ली क्लाथ मिल्स के कारखाने में गैस का रिसाव हुम्रा मोर उसमें भी हजारों ट्रैलोग प्रभावित हुए । उपसभाध्यक्ष महोदय, म्राज तक ऐसे होता रहता था कि बड़े-बड़े मिल मालिकों के कारखानों कई घटनाए घट जाती थीं ग्रीर व तं के प्रभावित लोग श्रपर्नं जायज कंप सेशन की मांग करते रहते थे या मुहावर की मांग करते रहते थ, लेकिन वह उन् समय पर नहीं मिल सकताथा और कई वर्षों तक वहां के मजदूर संगठन उस मालिक केखिलाफ या उस कारखाने के खिलाफ एक कचहरी से दसरी कचहरी के चक्कर लगाते रहते थ। फिर ग्रंत मेंबडे नामी-गिरामी वकीलों के चक्कर में पडकर ग्राबट्रिशन के माध्यम से कोर्ट के बाहर फैसला कर के रफा-दफा कर दिया जाता था। ग्रब इस विधेयक के माध्यम से एक नया कानून बन गया है एक राशि निश्चित हो गयी है कि जिस वक्त ऐसी कोई घटना घटेगी तो तरंत इतनी राशि उस प्रभावित व्यक्ति के परिवार के नाम पर या उस व्यक्ति के नाम पर वहां के कलेक्टर के पास जमा कर दी जाएगी ग्रौर केवल वहीं से मग्रावजेकी समाप्ति नहीं होगों वल्कि कुँचहरी से जो फैसला होगा, वह राशि भी उसे मिलेगी।

उपसभाध्यक्ष महोदय, हमारी मा वीला कंपनियों ने जो ग्रड्चन इतने दिनों लगा

[अो सुरेन्द्रजीत सिंह ग्रहलू शलिया] रखी भी जो ग्राज भी ग्रडचन के वोव इम बैठे हैं किश्रव-सिमिटेड नायबिलिटीज पर वीमा नहीं करने देते, उन ग्रड्चनों को दूर करने के एिइस विधेयक को मांग थी और यह आज हमारे समक्ष है। इसी के साथ-ही-साथ एनवाथरनमेंटल रिलीफ फंड को जो स्थापना की गयी है, उसका हम स्वागत करते हैं । उपसभाध्यक्ष महोदय, इस विधेयक का समर्थन करते हुए और इस रिलीफ फंड को बनाने का स्वागत करते हुए, मुझे जरा-सा संकोच यह है कि विधेयक के क्लाज-2 में "एक्सोडेट''की परिभाषा, बिल को वोफ्ट करने वाले ने बडी चालाको ग्रौर बडी बारकी से जरा बदल डाली है। उस पर मैं जरा ग्रापत्ति जाहिर जरूर करूंगा। उन्होंने सारों बातें ठीक कही हैं पर ग्रग्त में जो बात उन्होंने कही है "किन्तु इसके ःतर्गत ऐसी कोई दुर्घटना नहीं है जो के अल युद्ध या रेडियोधार्मता केकारण हो।"

उपसभाध्यः महोदय, ऐसे एक विधेयक को पास करते वक्त युद्ध की बात तो मागौ जा सकतो है कि युद्ध के माध्यम से ग्रगर कोई व्यत्ति, ग्रगर वहाँ बम्बारमेंट होती। है या गरेलियां चलती हैं या ग्रेनेड फटते हैं तो वह दूसरी बात है क्योंकि दो देशों का युद्ध हो रहा है, पर रेडियोर्धावता, जो कि 1962 में हमने एटॉर्मिक संबंधी जिसने भी मामले थे, वह एटॉर्मिक एनर्जी एक्ट-1962 के तहत केन्द्र सरकार ने **ग्रपने हाथों** में ले लिए थ । महोदय, जब इस विधेयक के मायध्म से सरकार भारत केलोगों को एक मैंसेज दे रही है कि ऐसी घटना, जो युनियन कार्बाइड के कारखाने में हुई थी, ऐसी घटना जो डी • सी • एम • के कारखाने में हुई थी या ऐसी घटना जो सड़क पर चलते हए टैंक-लॉरी जिसमें हैजार्डंस े केमिक ट्रांसपोर्ट किया जा रहा है, ऐसा कोई <mark>दुर्घटना **ध**ट जाती है, थाणे के</mark> पास महाराष्ट्र में कुछ दिन पहले हुई ।

श्री भ्ररविद गणेंश कुलफर्णी (महाराष्ट्): थाणे भिवण्डी में ।

ABHA] of Public Liability 388 Ordinance & Bill

श्रो सरेन्द्रजीत सिंह ग्रासहवालिया : ऐसी घटनाम्रों में प्रभावित लोगों को कुछ मग्रावजा देकर कम से कम कुछ रिलीफ दिलाई जाए, यह एक ऐसा विधेयक है । पर इस वि*धेय*क को पास करते वक्त **हम** यह क्यों भूल जाते हैं कि राजस्थान में जो हमारा एटॉमिक प्लांट है उसके चारों तरफ सैंकड़ों मील दूर तक रेडियोधर्मिता के कारण वहाँके बांशिन्दों पर, लोगों पर जो ग्रसर पड़ता है, हम उन्हें इतले क्यों वंचित करते हैं? हम उनको क्यों नहीं ये अधिकार देते ? उपसभाध्यक्ष महोदय, हो सकता है उसमें कुछ कठिनाइयां हों । इंटरनेशनले लॉ बहुत सारे हैं, पर इंटर-नेशनल लॉ के साथ में विदेशों की कडीशन में ग्रौर हमारे देश की कंडीशन में जमीन-प्रासमान का फर्क है । इंटरनेशनल लॉ है। इंटरनेशनल लॉ को आनते बक्त हमें देश में जब भी कोई संशोधन करना हो या कोई भी विधेयक लाना हो तो हमें उस पर विचार करना चाहिए कि हम यहां की कंडीशनस के ग्रनुसार यहां के लोगों को पूरा न्याय दे रहे हैं या नहीं दे रहे हैं । उपसआध्यक्ष महोदय, इसलिए यह मेरी मांग है, इस विधेयक का पूरा समर्थन करता हूं, लेकिन उसके बावजद यह मांग करता हूं कि मंत्री महोदेय इंटरनेशनल लॉ को भी महेनजर रखते हुए, ग्रगर उसमें भी कुछ संशोधन की जरूरत है तो भारत के लोगों को या भारत सरकार को वहां रिप्रेजेंन्टेबन देना चाहिए और बताना चाहि कि हमारे देश में ग्रौर अन्य देशों में कितना फर्क है । हमारे देश में ग्रगर हम सोचें, वैसे तो कहा कि चल और ग्राचल सम्पत्ति, चल ग्रौर ग्रचल संपत्ति में भी जैसे चतुरानन मिश्र जी कह रहे थे, यह तो गैस रिसाव की बात है, पर मैंने देखा है कि कहीं कहीं राइट्स हो जाते हैं, दंगे हो जाते हैं तो एक दूसरे नुकसान पहुंचाने केलिए मेरे पास एक ग्रादमी ग्राया, उसकी डेयरी फार्म में 60 भैंसे थीं । उसकी 60 को 60 भेंसे जला 60 जला डाली, । जब डाली लो वह डेयरी फामें बाला गरीब कि म्रादमी ग्राकर मेरे पास रोने लगा 60 भैंसे का मुग्रावजा मेरे को कौन देगा ?

of Public Lability Ordinance & Bill

ग्रब राइटस से ग्रंदर उसको कवर नहीं है। रायटस के ग्रंदर कवर नहीं होने से उसको मुझावजा नहीं मिलता है सीर वह मारा जाता है । इसी तरह, दंगों को छोडकर में गैस रिसाव पर आता ह, तो जो भी आंस लेने वाले जानवर हैं, सास द्वीरा फेंफडों में गैस के प्रवेश करने से वे प्रभावित होते हैं,ऐसे हमारे देश में या हम घर के बाहर रहने वाले जितने भी पालतू जानवर हैं, वे भी मारे जाते हैं । उनके लिए भी, क्या-क्या फिक्स किया गया है, ग्रापने जिस तरह एक स्रादमी के लिए एक मजदूर के लिए था एक चलते ब्रादमी के लिए कंपंशेशन या मन्नावजा मंजर किया है और जानवरों के लिए, भौंसो के लिए , गाय के लिए, भेड के लिए, बकरी के लिए, मछली के लिए, ग्रौर मुर्गियों के लिए क्या किया है ? क्योंकि ैसे देहाती इलाकों में, बैकवर्ड एरियाज में जहां पर फैक्टरीज हैं, उस इलाके के चारों तरफ कही ग्रादिवासी रहते हैं या गरीब लोग रहते हैं और उनके वर का भरण-पोषण उनके पालत् जानवरों के माध्यम से होता है और जब ऐसे गैस रिसाव या किसी कैमिकल का रिसाव हो जाए, तो यह सब के सब मारे जाते हैं, इसके लिए भी कोई रेट फिक्स किया गया है, वह रेट बताने की कृप। करेंगे ?

उपसंभाध्यक्ष महोदय, यह एक ग्रच्छा विधेयक है और मैं समझता हूं कि पूरे सदन को इसका समर्थन कहना चाहिए ग्रौर यही कहते हए मैं इसका समथंन करता हं । धन्यवादे ।

SHRIK.G. MAHESWARAPPA (Karnataka): Mr. Vice-Chairman, Sir, while supporting the Bill, I have а few comments to make. The Public, Liability Insurance Act, 1991 was a recent enactment and within a short period a number of amendments to the Act have been brought about The reason as mentioned by the Minister himself is that the Insurance Corporation failed to obey the laws in issuing policies. The industrialists who approached the Corporation were refused policies. The Insurance Corporation refused to issue them

policies. This actually amounts to disobeying the law passed by the Parliament and it may even amount to privilege. Is the Government to helpless that it cannot discipline the Corporation? That is one aspect. Apart, from that I welcome these amend-, ments because it helps in removing the lacuna that is there in the Act. The Public liability Insurance Act was enacted with the object of giving immediate relief to the victims. In order to give immediate relief to the victims, an environment fund has to created and the Minister has not given any categorical assurance to this effect. In fact, he has yet to make rules to create that fund and if he takes longer time the very purdefeated. pose of the Bill will be Therefore, I want a categorical assurance from the Minister as to when or within what time the environment the relief fund will be created. In coun' es we have the developed immediate Law of Torts by which compensation is paid to the victims. In this country the same law does not hold good. Here we will **also** have to consider whether the industry is capable of paying compensation. Therefore certain provisions become necessary to safeguard the interests of the industries also. I welcome this Bill also because it provides for certain other reliefs. Insurance cover requires substantial amounts to be earmarked for safety purposes and it could be beyond the capacity of an industry. Besides the type of industry, other factors should with also be taken into account. these few words I support the amendments.

श्री अन तरायदेवमंकर दवे (गुजरात) सभापति महोदय, जॉं पब्लिक लैवलिदीछ ৰিব 1002 यहीं एक्योरेंस ममेडमेंट लाया गया है, वह छोटा सा बिल है लेकिन इसके पैक्स एंड त्रोब्थेंक्ट्स को देखते हुए ऐसा लगता है कि हमने कुछ विचार इस पर किया होता तो जो कुछ हम गरीब लोगों को देने जा रहे हैं, उनको

[श्री ग्रन्तराय देव संकरदवे] ग्रौर फायदा होता । चूंकि हमारे देश में जो भयंकर घटना घटी थी, हमने वह देखी है । कई परिवार उसमें बरबाद हुए हैं और ग्राने वाली पीढी पर भी उँसका ग्रसर पडने वाला है । इसी तरह से चतुरानन मिश्र जी ने जो बात कही, वह सही बात कही कि हम पहले उस पर सोचें ब्रौर सोचकर इस पर जो सजेशन उन्होंने दिए हैं, उनको हम मान लें तो मुझे लगता है कि यह परफैक्ट बिल होगा ।

हमारे देश में वह कानून नहीं ला ग्राफ टार्टेंस, जो प० के० में, ग्रमरीका में चल रहा है । उस कानन के माध्यम से जो लोग किसी घटना के शिकार होते हैं वे कोर्ट के पास जाकर क्रपना हक ले सकते हैं लेकिन हमारे यहां यह नहीं है। इसी वजह से हमें ऐसा कानून बनाकर गरीब लोगों की मदद करनी चाहिए 1 तो मैं चार्तुवा कि जो सूझाव ग्रन्य मेंबरों ने दिए हैं, अवर्षमेंट उन पर सोचेगे ।

एक बात मैं ग्रौर कहूंगा कि जो कोश आप बनाने जा रहे हैं, उसके कोश का मतलब भी इस एक्ट में के बनने से कुछ ग्रच्छी तरह से समझा नहीं সা सकता । तो मंत्री महोदय जब जवाब देंगे तो उसका सही इस्तेमाल किस तरह से होगा और जो फायदा लोगों को होने वाला है, तात्कालिक जो राहत हम लोगों को देने वाले हैं, , वह किस तरह से उनके पास पहुंचेगी, वह बात भी मंत्री महोदय बतायें, इतना ही पेरा नम्त्र निवेदन है। धन्यवाद ।

[The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair].

DR. NARREDDY THULASI RED-DY (Andhra Pradesh): Sir, there is a saying in Telugu, which means, mother-in-law asked her daughter-inlaw, "what are you doing"? The daughter-in-law replied, "I have spilt it on the floor and am collecting it". The present Bill is like this. Actually, last year, that is, in 1991 itsself, the Public Liability Insurance Act was passed by Parliament, It was enacted keeping in mind the public to protect the public and to provale immediate relief to the people wile are victims of accidents caused due to hazardous substance. Even after the enactment, it has not been implemented. It was never implemented. Now, the Government has come with an amendment. Why has it come to Parliament? The Government says that the GIC had disagreed to implement the Act. It is a very peculiar thing The Act was passed by Parliament, The Finance Ministry is а part and parcel of the Government. The GIC is a part and parcel of the Finance Ministry. So, when Parliament has passed an Act, the GIC has to to it. It can only tell there amplementation. But disagreeing is а a very extraordinary thing. It is nothing but flouting the authority of Parliament, insulting Parliament and contempt of the public. The second thing is my apprehension is that this Bill may pave way to the multinationals. So, the Minister should clarify this. The third point is in the original Act the relief in case of a death was Rs. 25,000. As Chatura-This is a very nan Mishraji said. meagre amount. In our calculations we are equating death with Rs. 25,000 Twenty years ago or thirty years ago Rs. 25,000 was, of course, a large enough amount. But in the present circumstances Rs. 25,000 is very meagre. S_0 this amount should be raised to at least Rs. 1 lakh.

The fourth point is under the original Act applications can be filed by the person affected or his legal heirs or his duly authorised agents, within five years of the occurrence. Applications can be filed within five years. As a doctor I am doubtful; after 4 years or 4½ years it is very difficult to establish the death and the cause of the death. Five years is too long a period. It should be reduced to one year or $1\frac{1}{2}$ years or 2 years.

My last point is in the original Act there was no provision for an Envi-

ronmental Relief Fund. A provision for that has been brought in now in the present Bill. My doubt is this. Under the original Act the Collector was to award and the owner or the insurer was to pay the amount in thirty days. Now this Environmental Relief Fund has come. Under whose control will this fund be kept? According to the present Bill who is to pass an award and who is to give the award money and what is the role of the Environmental Relief Fund? These are my five questions for clarification from the Minister, (ends)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I don't think there are any other Members who want to speak on this. So I call upon the mover of the Resolution if he wants to say something.

श्री चतुरानन मिश्र : उपसभाध्यक्ष महोदय, कहनी तो बही बात है जो पहले कह चुका हूं क्यों क मंत्री महोदय जो आए हैं उन्होंने ग्रामोफोनि की तरह जो पहले बात यी वही कही है । हम तो उम्मीद कर रहे थे कि कुछ सवालों का जवाब देंगे । हमने कहा कि प्रापर्टी की डैफनिशन में कैंटल ग्राएगा कि नहीं ? उन्होंने कुछ नहीं कहा । बिल में नहीं है तो हम क्या ग्रापकी स्पीच को कोर्ट में लेकर जाएंगे?

Similarly about flora and fauna. It is not mentioned. Damage to environment is also not mentioned. Then I said future generations are also affected. That is not there in the definition.

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everybody About compensation has spoken. The Minister himself has is a very small amount. said that it Apart from that, coming from the Judiciary you; Sir; know very well that we do not have any Act on civil liability. At the time of Bhopal tragedy that was very much discussed in this country. There was and there liabi_ ; is a provision for civil in other countries. But here we to not have. Therefore, there are so amoy important things. I request the

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honourable Minister to tell us about all these thigs. Only then can I decide whether to press or not to press for my motion.

SHRI KAMAL NATH: Sir, I am thankful to the Members for giving me their ideas. Of these, I would like to clarify the points raised by Mishraji who moved the Resolution. And I would appeal to him to kindly withdraw it after listening to my clarifications The question of livestock is an important issue. He has raised a very valid point. In rural areas most of the people do have some cattle. It is, as per the definition; for the Collector to assess the damage to property. And property is movable and immovable. 4.00 P.M. So, it will cover livestock in all circumstances and the Collector, while assessing it; shall estimate the damage to cattle and livestock in each particular case. Now, Sir; I would like to dwell on the intention of this Bill.

Sir, this Bill is for interim relief only.

SHRI CHATURANAN MISHRA: I have raised other points also.

SHRI KAMAL NATH: I will come to that shortly.

Sir, the intention of this Bill is for giving interim relief. The Bill which was passed in 1991, and the amendment with which I have come to this august House now; are for interim relief as distinct from compensation. This is for the relief which is required to be paid immediately after an accident. Now, what happens is that when an accident take place, there is nobody to give any money to the victims who have either been killed or if there is any damage to property. The procedure for compensation is a long drawn-out litigation procedure whereas what the victims at that moment need is minimum relief. So, this Bill is for that mimimum relief and it

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is not in the nature of compensation. An impression has been created that this is the nal compensation and also that the liability of the owner has now become limited. This is not correct. The liability of the owner or of the firm remains unlmitted. But it is the liability of the insurance company which is being made limited. If we look at what happens, we will find that at the time of accident; the Col. lector or the local authority looks to the State for some kind of interim relief. There is never any budgetary provision for this and there is never any fund for this purpose. They look to the Chief Minister's Relief Fund or the Prime Minister's Relief Fund and there is a set procedure for that and there is an element of uncertainty and vagueness. In order to do away with all these things, this Bill was passed by this House in 1991. After that, the insurance companies pointed out certain things, expressed their difficulties. and said that unlimited liability could not be accepted by them, especilly while taking out reinsurance. Now, we all would like to see insurance companies taking out reinsurance, That would only reassure us that the insurance companies will not pack up, will not go into liquidation, in case there is a very major accident like the Bhopal gas tragedy. This House or the Lok Sabha has not appropriated anything unlimited. If is for this House and the other House to decide whether they would like to have unlimited liability in case of interim relief. There are other provisions for ocmpensation which Ι am not going to deal with now. Since there is no appropriation for anv unlimited amount for anything, coupled with the fact that the insurance companies cannot insure for unlimited liability and also as a condition of reinsurance, it was decided that a ceiling should be put. Therefore, а fair ce ling has been put: the paidup cap tal of the omcpany or Rs. 50 crores, whichever is higher.

Here we can also conceive of э situation where it will exceed the amount covered. That is why we have decided to create this Fund, the Environmental Relief Fund. Every owner shall also, together with an amounf ot premium, pay to the insurer, for being credited to the Relief Fund, such further amount, not exceeding the sum equivalent to the amount of premium. In fact, it amounts to а surcharge on the premium. But the additional amount will be credited to the Relief Fund. A question has been asked as to when this Relief Fund would be created. As soon as the insurance policy is taken, this amount is required to be deposited with the premium. Now, the Ordinance promulgated by the President was necessitated because of the urgency to meet the stipulation of having to take out insurance poliices by the 31st of March, 1992. I thought that any delay would give the companies an excuse not to take out this insurance policy. I wanted them to definitely and positively take out this policy by the 31st March, 1992. This is what necessitated the Ordinance.

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AN HON. MEMBER: Can the Minister gave the number of policies under the old Act?

SHRI KAMAL NATH: Sir, it would not be possible I am not keeping track on a daily basis what policies are there. There are about 170 hazardous chemicals. All those handling these hazardous chemicals will be required to take this policy. So, Sir, it was considered necessary that we issue an Ordinance for these purposes.

Sir, a point raised by Mishraji was about environmental degradation Environmentl degradation cannot be included in property as it is common. It is not personal property. It is common to all inhabitants and cannot be quantified. True, Sir, there is ammonia leak or something of the kind. But that is a damage to the community. Here we are talking of interim relief to individuals. And that

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is why we could not talk in such generalites where quantification is not possible.

Mishraji's point of livestock I have clarified, and I do hope he is satisfied in this regard. Sir, this point of livestock was made by several other Members also. I would only reiterate that the assessment of the property, moveable and immoveable, would be made by the Collector.

Another point made by Basuji was about transportation of hazardous chemicals, why this has not been included. Sir, the transportation of hazardous chemicals is covered by the existing regulations under the Motor Vehicles Act, and a special chapter on hazardous chemicals has been added at the recommendation of my Ministry.

Sir, the compensation, the interim relief, will be determined by the Collector by summary inquiry. One of the amendments which we are bringing in today which I propose for the cosideration of the House is a 30 days limit. Insurance companies would be required to pay within 30 days, to remit within 30 days, the amount to the Collector. So the Collector would be able to determine this.

Sir, the Environmental Relief Fund is being created, this will be created after the passing of this Bill by this House. The administration of it will be by rules which are being framed. Consultations ar_e on with all concerned.

One of the points raised is why nuclear effects are eliminated. Sir, the nuclear effects have been precluded because that is the common international insurance practice. Insurance companies nowhere in the world take on nuclear accidents. So it has to be done in conformity with the insurance practices.

SOME HON. MEMBERS: All the points are covered.

SHRI KAMAL NATH: One of the points made was how money would reach the people. The money would reach the people through the Collec tor. Sir, the Collector is the seniormost authority in the district. He is the man on the spot. He would be the assessing authority and the disbursing authority. O: of the purposes of this Bill; ; immediate interim relief which, i jink, will be fulfilled.

Sir, I would appea? , Mishraji to withdraw his Resolution in the light of the explanations given by me, and I do hope that I shall receive the support from all Members in the passing of this Bill.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Mishra, are you withdrawing?

श्वी चतुरालत मिश्र : उपसभाध्यक्ष भहोदय, इस बिल में जो भी दिया गया है, उसको भा हम नामंजूर नहीं करेंगे, इतनी गलती हम नहीं कर सकते हैं । याखिर, कुछ तो मिला है । लेकिन मंत्री महोदय, से मैं एक बात कहना चाहूंगा। जब हमने कहा कि हवा, पानी को दूषित करता है तो उन्होंने कहा कि कम्यूनिटी का डेमेज । तभी हमने कहा कि गर्भ जो होता है, गर्भ में जब बच्चा मर जाता है तो कम्यू-निटी एज ए होल को 'र्भ नहीं होता है कम से कम इसको प्रापको करना चाहिए या । हमने सुना कि मंत्री महोदय फाइ-नेंस मिनिस्टर से लडाई लड़ रहे हैं। उनकी.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Are you withdrawing?

SHRI CHATURANAN MISHRA: I am not pressing.

The Resolution was by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I shall now put the motion moved by Shri Kamal Nath to vote.

The question is:

That the Bill to amend the Public Liability Insurance Act, 1991, as passed by Lok Sabha, be taken into consderation.

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): We shall now take up clause-byclause consideration of the Bill.

Clause 2to 8 were added to the Bill.

Clause 1 the Enacting Formula, and the Title were added to the Bill.

SHRI KAMAL NATH: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is a request by Shri Kalmadi. His Special Mention is there. What is the sense of the House?

SOME HON. MEMBERS: Yes.

THE VICE-CHAIRMAN All right, the House is in a mood to listen to you, Shri Suresh Kalmadi.

SPECIAL MENTIONS-Contd.

Privatisation of ITDC hotels

SHRI SURESH KALMADI (Maharashtra): Sir, my Special Mention relates to a news item in the press a couple of days back which suggests that 8 of the ITDC hotels are being moved into the private sector with foreign collaboration, and that 6 foreign collaborators have been shortlisted and a decision will be taken within one week. Sir, besides this, there is a move for the other 10 ITDC hotels also to go in for foreign colla-The modus operandi is boration. that 40 per cent would be with the ITDC, 40 per cent would be with the foreign collaborator, and 20 per cent would go to the employees and staff and two financial institutions. Sir, I think, this is very wise steps. The

ITDC hotels have always been starved of funds, and they have not been able to carry out their innovations, and the standard of the hotels has dropped. Now with foreign collaboration, I think, this will also add to a lot of tourism.

Sir, basically the job of the Government and the ITDC is to create infrastructure in the country. And out of Rs. 100 or Rs. 150 crores which will be realised by this transfer to the foreign collaboration, I think. infrastructure all over the country, specially in the coastal areas, should be encouraged The job of the ITDC is, firstly to create infrastructure in the country, and secondly to go in for areas where the other 5-star hotels are not stepping in or the others are not coming in to establish Janata Hotels. The ITDC must set up a few Janata Hotels in various places. Τ think, the ITDC should take it upon themselves to ensure a lot of foreign traffic coming from outside the country to India. They should set up tourist places all over the world and make sure that tourist traffic comes to India. While I welcome this move, I do have the consideration of the employees at heart. The employees of the ITDC should be looked after; they should not be thrown to the wind; they should not be retrenched, and they should continue to remain employed, and if at all they are to be removed, it should be under the golden handshake scheme. I hope the Government will keep it in mind. I welcome this step and feel that this move to privatise ITDC is a step in the right direction.

अधि संघ प्रिय गौतन : यै इस स्पेशल मेशन से अपने अपि को संबद्ध करतः ह

SHRI JOHN F. FERNANDES (Goa): While I associate with what the hon. Member has said, I want to say something about Goa. We do not have ITDC hotels in Goa even though it is the second important tourist place in the country. Now that think, this is a very wise steps. The